

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**29. IA 4494/2023 IA 2955/2024 In C.P.(IB) -561(MB)/2022**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 26.06.2024**

**NAME OF THE PARTIES: - Rajesh S Jain**

**V/s**

**Bank of Baroda**

**IA 2955/2024 Rajesh Jain**

**V/s**

**Bank of Baroda (Erstwhile Dena Bank) Through  
Divyesh Desai Resolution Professional**

**IN THE MATTER OF**

**Bank of Baroda**

**V/s**

**Rajesh S Jain**

**Section: Rule 11 of NCLT, 2016 U/s 95(1) of (IBC)**

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**ORDER**

**IA.No.4494/2023**: - Sr. Counsel Mr. Prateek Seksaria a/w Adv. Nausher Kohli, Adv. Rima Desai, Adv. Rudra Deosthali appeared for the Respondent/Personal Guarantor. Adv. Niyati Merchant appeared for the Petitioner (Bank of Baroda). Adv. Pawan Kulkarni appeared for the RP through VC. Counsel for the Petitioner seeks time to file reply to the IA. Let the reply be filed within a period of two weeks by serving an advance copy of the reply to the other side. List this matter for the final hearing on **30.08.2024**.

**IA.No.2955/2024**: - List this matter on **30.08.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**